FORM NO. 13 [See rules 28 and 37G] Application by a person for a certificate under section 197 and/or 206C(9) of the Income-tax Act, 1961, for no deduction of tax or deduction/ collection of tax at a lower rate То The Assessing Officer, I, ______of ____do, hereby, request that a certificate may be issued to the person responsible for paying me the incomes/sum, authorising him, not to deduct/deduct income-tax at lower rate, at the time of payment of such 1. income/sum to me. The details are specified in Annexure-I. and/or _do, hereby, request that a certificate may be issued to me for _of _ receiving the incomes/sum:(i) after deduction of income-tax at lower rate as I do not have the details of the person making payments and their number is likely to exceed (ii) without deduction of income-tax as this application is made for the person/entity specified in rule 28AB. The details are specified in Annexure-II. and/or I, ____ of ____ do, hereby, request that a certificate may be issued to the seller/lessee or licensee, authorizing him to collect income-tax at lower rate at the time of debit of such amount to my account or receipt thereof from me, as the case may be. The details are specified in Annexure-III.

(i) Status (State whether individual, Hindu undivided family, firm, body of individuals, etc.)						
(ii) Residential status (Whether resident / resident but not ordinarily resident / non-resident during the year which is sought)						
(iii) Permanent Account No.						
(iv) E-mail ID						
(v) Mobile Number						
(vi) Det	ails of existing liability under Income	e-tax Act, 1961 and Wealth-tax	Act, 1957:			
			Liability under the Income-tax Act, 1961			
	Assessment Year	Amount payable in respect of advance-tax	Amount payable for self assessment tax	Amount for which notice of demand under section 156 has been served but not paid	Amount payable as deductor or collector which had become due but not paid	Amount payable under the Wealth-tax Act, 1957
	(1)	(2)	(3)	(4)	(5)	(6)
(::::) D:::	rian and the subject the subject to					
(viii) Es	(vii) Previous year to which the payments/receipts relate (viii) Estimated total income of the previous year referred to in (vii) (Please upload computation of estimated total income of the previous year) (ix) Total tax including interest payable for the total income referred to in (viii)					
(x) Details of income claimed to be exempt and not included in the total inc				iving reason for		
claiming such exemption) (xi) Details of payment of advance-tax and tax deducted/collected, if any,			for the province was referred to in (::\ t: data		
(XI) Det	Nature of prepaid tax	Amount of Total Tax Paid	for the previous year referred to in (v	ii) tiii date		
	Advance Tax					
	TDS					
	TCS					
(xii) whether exemption under section 10, section 11 or section 12 is claimed (Yes/No) (If Yes, please upload registration/exemption certificate, if any, issued by the Income-tax Authority)						
(xiii) Where return of income for any of the four previous year preceding to the previous year referred to in (vii) has not been filed, please upload a computation of estimated total income of the previous year for which return of income has not been filed.						
(xiv) Where return of income for any of the four previous year has been filed in paper form, please upload the copy of such						

2. The particulars of my income and other relevant details are as under :

returns.									
I, do hereby declare that to the best of my knowledge and belief what is stated above is correct, complete and truly stated, I declare that the incomes/sum referred to in this form are not includible in the total income of any other person under sections 60 to 64 of the Income-tax Act, 1961. I further declare that what is stated in this application is correct. I further declare that I am making application in my capacity as and I am also competent to make this application and verify it. I am holding permanent account number (if allotted).									
Date:	Date: Signature								
Place:	lace: Address								
ANNEXURE I Please furnish following particulars in respect of the payments for which the certificate is sought									
SI.No.	Tax deduction and Collection Account No. (TAN) or Permanent account number (PAN) of the person making payment	Section under which tax at source is to be deducted	Estimated amount of income/sum to be received	Requested rate of Deduction (Please fill '0' where 'NIL' deduction is requested)					
(1)	(2)	(3)	(4)	(5)					
ANNEXURE II [For the purpose of tax deduction at source] Please furnish following particulars in respect of the payments for which the certificate is sought. (Please upload a note justifying the issue of certificate under sub-rule (6) of rule 28AA)									
SI.No.	Section under which tax at source is to be deducted	Estimated amount of income/sum to be received	Requested rate of Deduction						
(1)	(2)	(3)	(4)						
ANNEXURE III [For the purpose of tax collection at source] Please furnish following particulars in respect of receipts for which the certificate is sought									

SI.No.	Tax deduction and Collection Account No. (TAN) or Permanent account number (PAN) of the Seller/Lessor/Licensor	Section under which tax at source is to be collected	Estimated amount to be paid	Requested rate of collection		
(1)	(2)	(3)	(4)	(5)		
Date:			Signature			
Place:	: Address					

4. The comments and suggestions of stakeholders and general public on the above draft notification are invited. The comments and suggestions may be sent electronically by 04^{th} September, 2018 at the email address, $\underline{ts.mapwal@nic.in}$

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